

(Amdt.) Bill

paramount thing which these gentlemen who will sit upon the Board should be able to understand with their intellectual make-up.

Sir, I know Mr. Sathe—I hope I am not misjudging him—he is not a purist, he is reasonably permissive, he is a realist and is not a hypocrite. Sir, I suggest that some of these stupid don't's which are laid down for the Board of Censors are irrational and are really absurd. If only the films are made reasonably realistic, Will you be weaning the people away from other pernicious places, from the horrible places, like the red-light districts of our urban areas? You will be weaning them away from other vices if our films are made a little more entertaining. I agree that films should have aesthetic value but you cannot show Satyajit Ray's films to all classes of people in this country. I suggest the films, must provide reasonable entertainment to all classes of people and must, therefore, cater if need be to their moral, aesthetic and political standards. If our Board of Certification or Censors act in that spirit that ultimately films are to provide reasonable entertainment, I think, the Cinematograph Act would have served some purpose.

I suggest that you must have people on this Board of Certification who really understand the needs of the society and needs of the people and more than anything else they understand the value of our films as an organ of self-expression and an organ of political criticism, if necessary. It is not something which is going to be used against you. It will be used perhaps by you against future governments. In Democracy governments change and some day you might have to use this medium yourself against the ruling Government.

Sir, I am not formally opposing the Bill but I have voiced my anxiety so that the Minister may bear these things in mind and either by formal amendment or by actual administration remove these misgivings.

श्री हरीश चन्द्र सिंह रावत (अल्मोड़ा)
उपाध्यक्ष महोदय, हम ने इस सदन में प्रो० रूपचन्द पाल, श्री जेठमलानी तथा श्री दाभी के विचारों को सुना। माननीय मंत्री जी जो यह बिल लाए हैं हम यह समझते थे कि जितने विलम्ब से यह बिल आया है, इस का उद्देश्य फिल्म इण्डस्ट्री के विषय में पूरी पालिसी के सन्दर्भ में होगा। लेकिन हम यह देखते हैं कि इस बिल के जरिए उन्होंने जो 1952 का एक्ट है उस में कुछ प्रक्रियात्मक परिवर्तन करने की कोशिश की है। इस परिवर्तन से उस एक्ट में जो छोटी मोटी कमियां थीं उन को यह निश्चित तौर पर दूर करता है, मंत्री जी की जो मंशा है यह निश्चित तौर पर उनकी पूर्ति करता है लेकिन जिस प्रासैक्टिव में, जिस दृष्टिकोण से आज हम फिल्म इण्डस्ट्री को देखते हैं, उस इण्डस्ट्री की जो बढ़ती हुई आवश्यकताएँ हैं यह निश्चित तौर पर उनकी पूर्ति नहीं कर पाता है।

MR. DEPUTY SPEAKER: The hon. Member may continue tomorrow. Now, Paper to be laid by Shri Mangambhai Barot.

18.00 hrs.

PAPER LAID ON THE TABLE—
Contd.

NOTIFICATION UNDER EXCISE RULES 1944 AND EXPLANATORY MEMORANDA IN REGARD TO THESE NOTIFICATIONS, NOTIFICATIONS UNDER CUSTOMS ACT. 1962 AND EXPLANATORY MEMORANDA IN REGARD TO THESE NOTIFICATIONS

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MANGANBHAI BAROT: I be to lay on the Table:

(1) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) Notification No. 192/81-CE published in Gazette of India

(Shri Maganbhai Barot)

dated the 3rd December, 1981 seeking re-fixation of effective rate of basic excise duty of 40 per cent ad valorem for all aluminium products falling under Item No. 27 of the first Schedule to the Central Excise and Salt Act, 1944.

- (ii) Notification No. 193/81-CE published in Gazette of India dated the 3rd December, 1981 regarding reduction in the basic excise duty on aluminium ingots from 40 per cent ad valorem to 20 per cent ad valorem; reduction in the basic excise duty on rolled and extruded aluminium products from 40 per cent ad valorem to 26 per cent ad valorem; reduction in the basic excise duty on aluminium coils from 32 per cent ad valorem to 25 per cent ad valorem; reduction in the basic excise duty on utensil grade aluminium circles from 28 per cent ad valorem to 15 per cent ad valorem and reduction in the basic excise duty on wire rods manufactured by primary producers from 40 per cent ad valorem to 21 per cent ad valorem.
- (iii) Notification No. 194/81-CE published in Gazette of India dated the 3rd December, 1981 rescinding certain Central Excises Notifications mentioned therein.
- (iv) Notification No. 195/81-CE published in Gazette of India dated the 3rd December, 1981, regarding exemption to electrically operated two-wheeled motor vehicles, falling under sub-item I(1) of Item No. 34 of the First Schedule to the Central Excises and Salt Act, 1944.

(2) A copy each of the explanatory memoranda in regard to the above Notifications.

(3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

- (i) Notification No. 259-81/Customs published in Gazette of India dated the 3rd December, 1981 exempting aluminium ingots or aluminium wire rods, from basic customs duty and fixing the basic customs duty at 15 per cent ad valorem; auxiliary duty of customs at the rate of 10 per cent ad valorem instead of 5 per cent ad valorem as hitherto.
- (ii) Notification No. 260-81/Customs published in Gazette of India dated the 3rd December, 1981 increasing the basic customs duty on certain aluminium manufacturer containing more than 97 per cent of aluminium.
- (iii) Notification No. 261-81/Customs published in Gazette of India dated the 3rd December, 1981 regarding increase in the basic customs duty on aluminium foil containing more than 97 per cent of aluminium other than etched or formed aluminium foil but including foil ordinarily used as parts and fitting of tea chests).
- (iv) Notification No. 262-81/Customs and 263-81/Customs published in Gazette of India dated the 3rd December, 1981 rescinding certain notifications became redundant consequent to the changes.
- (v) Notification No. 264-81/Customs published in Gazette of India dated the 3rd December, 1981 presenting the new rates of additional duty of customs (countervailing duty of customs) on aluminium and its products falling under item No. 27 of the First Schedule to the Central Excises and Salt Act, 1944.

- (vi) Notification No. 265-81/Customs published in Gazette of India dated the 3rd December, 1981 exempting permanent magnet field D.C. motors when imported into India for the manufacture of electrically operated two-wheeled motor vehicles from so much of that portion of the duty of customs leviable thereon, which is specified in the first Schedule as is in excess of 25 per cent ad valorem and whole of the additional duty leviable thereon under section 3 of the Customs Tariff Act, 1975.
- (vii) Notification No. 266-81/Customs published in Gazette of India dated the 3rd December, 1981 making certain amend-

ment to Notification No. 129- Customs dated the 12th May, 1981.

(4) A copy each of two explanatory memorandum in regard to the Notifications mentioned at (3) above.

[Placed in Library. See No. LT-2994/81.]

MR. DEPUTY SPEAKER: Now the House stands adjourned to meet tomorrow at 11 A.M.

18.04 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Friday, December 4, 1981/Agrahayana 13, 1903 (Saka).
